

(c) the number of cases in which trials have been conducted during this period; and

(d) the status of conviction in these cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. P. N. SINGH): (a) to (d) As per information provided by the National Crime Records Bureau (NCRB), a total number of 22,172 cases, 24,206 cases and 24,923 cases under rape were reported in the country during 2010, 2011 and 2012 respectively. State/UT wise cases registered, cases charge-sheeted, cases in which trial completed, cases convicted, persons arrested, persons charge-sheeted and / persons convicted under rape during 2010-2012 are enclosed at Annexure. [See Appendix 230 Annexure No.5]

Prisoners belonging to Jammu and Kashmir in different jails of the country

707. SHRI G.N. RATANPURI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of prisoners (detainees and convicts separately) belonging to Jammu and Kashmir in different jails of the country;

(b) how many of them were arrested when Juveniles;

(c) how many of them have pleaded that they have been implicated in false cases; and

(d) what action has been taken to ascertain facts in such allegedly false cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. P. N. SINGH): (a) The data is not maintained centrally as 'Prisons' is a State subject under Entry 4 of List II of the Seventh Schedule to the Constitution of India.

(b) to (d) Juveniles when arrested for crimes are not put up in prisons as they are governed by the provisions of The Juvenile Justice (Care and Protection of Children) Act, 2000 which provides for Observation Homes for housing children in conflict with law during the pendency of enquiry. In case the child is found to have committed an offence, he/she may be placed in a Special Home by the Juvenile Justice Board for maximum period of three years. For children in need of care and protection, the Act provides for Children/Shelter Homes.

Udaan scheme for youth of Jammu and Kashmir

708. SHRI G.N. RATANPURI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Udaan Scheme was launched to provide skill development and jobs in corporate sector to 40,000-57,000 youths of Jammu and Kashmir;

(b) the number of youths having got jobs and the range of salary offered to them; and

(c) whether the scheme has failed to achieve its objective due to the attitude of the corporate sector?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. P. N. SINGH): (a) The Udaan scheme has been launched to enhance skills and employability of 40,000 graduates, post-graduates and three years engineering diploma holders from the State of Jammu and Kashmir over a period of five years.

(b) As per information received from National Skill Development Corporation (NSDC), 368 candidates have been offered job under the Scheme in the range of salary of Rs. 1,20,000/- to Rs. 6,00,000/- per annum.

(c) No, Sir.

Steps taken for implementation of PESA

709. SHRI MANI SHANKAR AIYAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the conscientious implementation of The Provisions of The Panchayats (Extension to Scheduled Areas) Act, (PESA) 1996 is considered an essential instrument in capping, reversing and eventually eliminating Naxalism in the Fifth Schedule areas;

(b) the steps being taken to persuade State Governments in Naxal-affected Fifth Schedule areas to implement PESA in letter and spirit;

(c) whether Government proposes to issue directions to the State Governments concerned under paragraph 3 and other provisions of the Fifth Schedule; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. P. N. SINGH): (a) The Maoist insurgency is a complex problem with many dimensions. The Maoist strongholds in India mainly fall in areas with security and development voids. Having entrenched themselves in such areas, the Maoists have also created a political void by killing mainstream political workers. The armed cadres of CPI (Maoist) party,